Insolvency and Bankruptcy Board of India

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Press Release

Fifth International Research Conference on Insolvency and Bankruptcy, organised by Insolvency and Bankruptcy Board of India jointly with ISB, Hyderabad on 3rd July, 2026 – 4th July, 2026.

The Fifth International Research Conference on Insolvency and Bankruptcy was organised by the Insolvency and Bankruptcy Board of India (IBBI), jointly with the Indian School of Business (ISB), Hyderabad, at the ISB campus at Hyderabad, Telangana from 3rd July, 2026 – 4th July, 2026. The two-day conference brought together eminent academicians, policymakers, insolvency professionals, and industry experts from India and abroad to deliberate on cutting-edge research and evolving practices in insolvency and bankruptcy.

2. The welcome address on Day 1 was delivered by Prof. Hariom Manchiraju, Associate Professor, ISB. Day 1 featured academic keynote addresses by Prof. Douglas G. Baird, Harry A. Bigelow Distinguished Service Professor of Law, University of Chicago (online), and Prof. Krishnamurthy Subramanian, Professor Finance, ISB.

3. On the second day of the conference, Prof. Karthik Balakrishnan, Deputy Dean and Professor, ISB, delivered the welcome address. Sri K. Ramakrishna Rao, Special Chief Secretary to Government of Telangana, addressed the gathering as Guest of Honour. Dr.

Bhushan Kumar Sinha, Whole-time Member, IBBI delivered the address as Chief Guest. Prof. Sanjay Kallapur, Professor, ISB, proposed the vote of thanks, formally concluding the inaugural session.

4. The conference featured a panel discussion on "*The Distressed Investing Landscape in India — Opportunities and Challenges*", moderated by Prof. Dushyant Vyas, University of Toronto. The panel included Mr. Chandan Churiwal, Whole Time Director & CEO, ACRE; Mr. Shailendra Dhakadey, Founder and Managing Director, Special Situation Advisors (India) Pvt. Ltd.; Mr. Kanchinadham Parvatheesam, Chief Legal Officer and Company Secretary, Tata Steel; and Mr. Shivakumar Sharma, Senior Corporate & International Banking, Indian Banks' Association. The panel discussion offered rich insights into the evolving landscape of distressed asset investing in India, drawing on perspectives from the judiciary, industry, financial institutions, and practitioners.

5. During the conference, research papers selected through a rigorous review process were presented across eight concurrent thematic sessions covering IBC reform and economic impact; resolution plan design and post-approval issues; creditor rights and pre-default triggers; real estate and sector-specific insolvency; cross-border insolvency and international frameworks; technology, early warning, and AI in insolvency; valuation, evidence, and procedural issues; and insolvency professionals, mediation, and avoidance. The thematic breadth of the papers reflected the expanding frontiers of insolvency research in India and internationally.

6. During the conference, the Best Paper Award was presented to the paper titled "*Engineered Financial Distress in the Corporate Insolvency Resolution Process: Unmasking Manufactured and Genuine Distress*", authored by Dr. Hiteshkumar Thakkar, Mr. Dharmesh Parikh, Mr. Saptarshi Datta and Mr. Ashish Maurya. The concluding remarks was delivered by Mr. Ravinder Maini, Executive Director, IBBI in which he underscored the critical role of evidence-based research in shaping insolvency policy and commended the high quality of papers presented. The conference concluded with a vote of thanks by Prof. Hariom Manchiraju, Associate Professor, ISB.


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